

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

ORDER

No: 1162

Dated: 25-01-2017

Sanction is hereby accorded to the additional allotment of funds in favour of the subordinate court detailed below under Major Head 2014-Adm. Of Justice, Sub Head 0488-D&S Judges, under various object heads for the current financial year 2016- 17.

Rs. In lacs

	Name of the Court.	Sal	Tele	2071-P&ORB (NPS)
1.	Pr. D&S Judge, Budgam.	5.00	----	---
2.	Pr. D&S Judge, Jammu.	10.00	0.15	0.90
3.	Pr. D&S Judge, Kishtwar.	0.75	---	0.40
4	Ist. Addl. D&S Judge, Jammu	5.00	---	---
5	Ist. Addl., D&S Judge, Srinagar.	6.00	----	----
	For Misc. Courts.			
1.	Pr. D&S Judge, Budgam.	0.41	---	0.15
2.	Pr. D&S Judge, Kargil.	0.40	---	0.15
3.	Pr. D&S Judge, Kishtwar.	1.10	---	0.10

By Order.

Deputy Registrar (Accts) 25/1/17

No: 20623-32/Ae Dated: 25-01-2017

Copy to the

- 1-4 Pr. D&S Judge, Budgam/Jammu/Kishtwar/Kargil..
- 4-5 Ist. Addl D&S Judge, Jammu/Srinagar.
- 6 Try Officer, Sub Try. Distt. Court complex, Janipur, Jammu
7. Try. Officer, Saddar Try. Srinagar.
- 8-10 Try Officer, Budgam/Kishtwar/Kargil
..... for information and n/a.
- 11 Order file.

He is to be up-loaded

Deputy Registrar (Accts) 25/1/17